

केन्द्रीय विद्युत विभियामक आयोग CENTRAL ELECTRICITY REGULATORY COMMISSION



नई दिल्ली NEW DELHI

याचिका संख्या./ Petition No.211/MP/2019 & 213/MP/2019

कोरम/ Coram:

श्री जिष्णु बरुआ, अध्यक्ष/Shri Jishnu Barua, Chairperson श्री आई. एस. झा, सदस्य/ Shri I. S. Jha, Member श्री अरुण गोयल, सदस्य/ Shri Arun Goyal, Member श्री पी. के. सिंह, सदस्य/ Shri P. K. Singh, Member

आदेश दिनांक/ Date of Order: 22nd of September, 2023

IN THE MATTER OF:

Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioners and the Respondents, for seeking approval of Change in Law events due to enactment of the GST Laws.

AND IN THE MATTER OF:

1) Petition No. 211/MP/2019:

RattanIndia Solar 2 Private Limited,

(Now known as *Vector Green Prayagraj Solar Private Limited*) 5th Floor, Tower-B, Worldmark 1 Aerocity, New Delhi- 110037.

...Petitioner

Versus

1. M/s Solar Energy Corporation of India Limited,

D-3, First Floor, A Wing, District Centre, Saket, New Delhi 110017

2. Uttar Pradesh Power Corporation Limited,

Shakti Bhawan, 14- Ashok Marg, Lucknow - 22600

...Respondents

2) <u>Petition No. 213/MP/2019</u>:

Yarrow Infrastructure Private Limited,

5th Floor, Tower-B, Worldmark 1 Aerocity, New Delhi-I 10037

...Petitioner

Versus

1. NTPC Limited,

7, Institutional Area, Core-7, Scope Complex, Lodhi Road, New Delhi- 110 003

2. Bangalore Electricity Supply Company Limited,

KR Circle,

Bengaluru-560001

3. Hubli Electricity Supply Company Limited,

PB Road, Navanagar, Hubballi-580025

4. Mangalore Electricity Supply Company Limited,

MESCOM Bhavana, Kavoor Cross Road, Bejai, Mangaluru-575004

5. Gulbarga Electricity Supply Company Limited,

Station Road, Kalaburagi -585101

6. Chamundershwari Electricity Supply Corporation Limited,

No. 29, Kaveri Grameena Bank Road, Hinkal, Vijayanagar, 2nd Stage, Mysuru-570019

...Respondents

ADDENDUM ORDER

It was observed by the Commission that the Order dated 14.07.2023 passed in Petition No. 211/MP/2019 & 213/MP/2019 needs a clarification, in view of the order of the Hon'ble

Supreme Court passed in the Civil Appeal no 8880 of 2022. In order to clarify, paragraph number 30 of the order dated 14.07.2023 in petition No. 211/MP/2019 & 213/MP/2019 will be substituted and will be read in the following manner:

Therefore, the directions issued in this Order so far as they relate to compensation for the period post Commercial Operation Date of the projects in question as also towards carrying cost shall not be enforced and shall be subject to further orders of the Hon'ble Supreme Court in Civil Appeal No. 8880/2022 in Telangana Northern Power Distribution Company Ltd. & Anr. V. Parampujya Solar Energy Pvt. Ltd. & Ors, and connected matters.

2. Except for the above, all other terms and conditions in the Order dated 14.07.2023 shall remain unaltered.

 Sd/ Sd/ Sd/ Sd/

 पी. के. सिंह
 अरुण गोयल
 आई. एस. झा
 जिष्णु बरुआ

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